

**CP NO. 128(ND)/2015
RT No.12/2016**

M/s JST Transformateurs SAS

...Petitioner

Versus.

M/s JST Stesalit Transformers Pvt. Ltd. & Ors. ...Respondents

Present:- Ms.Nayantara Vohra, Advocate for Petitioner
Mr.Puneet Singh Bindra, Advocate with Mr. Saurabh Dalal,
Advocate for respondents No.2 &3.

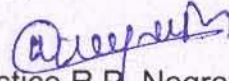
Mr. Bindra, Advocate has filed Power of Attorney for respondents No.2 and 3. Learned counsel for the petitioner submits that respondent No.1 Company comprises of three Directors. Two out of the three are to be nominated by the petitioner and one by respondent No.2. It is further submitted that respondent No.2 has nominated respondent No.3 as the Director.

Learned counsel for the respondents 2 and 3 seeks time to file reply as copy of the petition is not available with him. Learned counsel for the petitioner to supply complete copy of Paper Book to the counsel for respondents by speed post.

The matter adjourned to 28.09.2016. Reply be filed by respondents two days before the next date with advance copy to the counsel opposite. Learned counsel for the parties would supply their email

Raupam

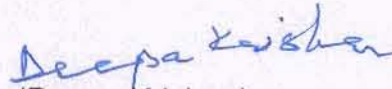
ids in the Registry during course of the day.



(Justice R.P. Nagrah)
Member (Judicial)

September 08, 2016

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(Deepa Krishan)
Member (Technical)